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K. Shanker Vrs. UOI

Admission Sl. No. 1
O.A. No. 260/00824 of 2014
Order dated: 27.01.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. P.S.R.Murty, Ld. Counsel for the applicant, and
Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-
Railways, on whom a copy of this O.A. has already been served.

After hearing ^{of} Mr. Murthy, Ld. Counsel for the applicant,
he wants to withdraw this O.A. with a liberty to file a petition as and
when the cause of action arises. Prayer is allowed.

Accordingly, the O.A. is disposed of as withdrawn.


MEMBER(Admn.)


MEMBER(Judl.)

RK